

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.4/MP/2017

Subject : Petition under Section 79(1) (f) and 79(1) (b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.07.2008 between the Petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited

Respondent : BSES Rajdhani Power Limited & Anr.

Petition No. 5/MP/2017

Subject : Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.05.2008 between the Petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited

Respondent : Tata Power Delhi Distribution Limited & Anr.

Date of Hearing : **15.7.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Hemant Sahai, Advocate, MPL
Shri Shreshth Sharma, Advocate, MPL
Shri Nishant Talwar, Advocate, MPL
Shri Buddy A. Ranganathan, Advocate, BRPL
Ms. Ragini Gupta, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Dushyant Manocha, Advocate, BRPL
Ms. Ranjana Roy Gawai, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Shri Shikar Upadhyay, Advocate, TPDDL
Shri. Anurag Bansal, TPDDL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

Due to paucity of time, these Petitions could not be taken up through virtual hearing. Accordingly, the Commission adjourned the matters.

2. However, as a last opportunity, the Commission permitted the Respondents to file their replies by 12.8.2022, after serving copy to the Petitioner, who may file its rejoinder, if any, by 19.8.2022. The parties shall ensure the completion of pleadings,



within the due date mentioned and no extension of time shall be granted for any reason.

3. The Petitions shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

